

गुजरात में भावनगर हवाई अड्डे की अंतर्राष्ट्रीय उड़ानों के लिए उपयुक्तता

2338. श्री गोपाल सिंह जी सोलंकी: क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि 1977 में तत्कालीन नागर विमानन महानिदेशक ने एक सर्वेक्षण के पश्चात् गुजरात में भावनगर हवाई अड्डे को अंतर्राष्ट्रीय उड़ानों के लिए उपयुक्त घोषित किया था;

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) क्या भावनगर से कराची, खाड़ी के देशों और मध्यपूर्व के अन्य देशों के दूरी अत्यन्त कम है और इससे ईंधन की अत्यधिक बचत की संभावना है;

(घ) कितनी उड़ानें भावनगर होकर जाती हैं;

(ङ) क्या सरकार भावनगर हवाई अड्डे को अंतर्राष्ट्रीय विमानों को उपलब्ध सारी सुविधाएं देने का विचार रखती है; और

(च) यदि नहीं, तो इसके क्या कारण हैं?

नागर विमानन मंत्री (श्री सीएम् इब्राहिम): (क) जी, नहीं।

(ख) यह प्रश्न नहीं उठता।

(ग) से (च) भावनगर को/से उड़ानों का प्रचालन विमान कम्पनी के वाणिज्यिक निर्णय पर निर्भर करता है। फिलहाल, कोई भी विमान कम्पनी भावनगर से अंतर्राष्ट्रीय उड़ानों का प्रचालन नहीं कर रही है तथा किसी भी प्रचालक की ओर से इस विमानपत्तन से अंतर्राष्ट्रीय उड़ानों के प्रचालन के लिए प्रस्ताव प्राप्त नहीं हुआ है।

Restrictions on Exemptions/Deductions to a company

2339. SHRI BANGARU LAXMAN:
SHRI SATISH AGARWAL:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 262 given in Rajya Sabha on 30th July, 1996 and state whether Government propose to impose restrictions on exemptions/deductions admissible to a company so as not to exceed 60% of their gross profits in order to make liable every company to pay corporation tax on atleast 40% of their gross profits so that social justice programmes may be implemented without any resource crunch?

THE MINISTER OF FINANCE (SHRI P. CHIDAM-BARAM): No such proposal is under consideration of the Government.

Representations by SC/ST Employees of Public Sector Banks

2340. SHRI RAM NATH KOVIND:
DR. RANBIR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether some representations for redressal of grievances of S.C./S.T. employees of some Public Sector Banks have been received during first half of 1996;

(b) whether these representations include redressal of grievances of S.C./S.T. employees of Syndicate Bank posted at Manipal and whether the employees have given notice of hunger strike on 7th July, 1996;

(c) if so, the details thereof;

(d) whether Government propose to take some action in the matter; and

(e) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) Syndicate Bank has reported that it has received a notice of hunger strike from All India Syndicate Bank SC/ST Employees Welfare Association in support of some of their demands/grievances. The demands inter alia include (i) holding of quarterly meetings, (ii) Implementation of Supreme Court judgement regarding reservation in promotions in Officers cadre upto Scale-VII, (iii) providing reservation in promotions from clerical to Special Assistant cadre, (iv) providing reservation in promotions from subordinate to clerical cadre, (v) Abolition of part-time jobs and absorption of all part-time employees in the bank, and (vi) victimisation of SC/ST employees in disciplinary cases & transfers, etc.

(d) and (e) Government has asked the Bank to take necessary action in the matter to persuade the Association not to resort to hunger strike.